

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 696/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of four assets under Northern Region System Strengthening Scheme-V (NRSS-V) in Northern Region (NR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following transmission assets forming part of the Combined Asset-A under NRSS-V in NR:
Asset-I: LILO of 400 kV Hissar-Bassi Transmission Line at Bhiwadi along with associated bays;
Asset-II: 400 kV D/C Agra-Bhiwadi Transmission Line along with associated bays;
Asset-III: 400 kV D/C Bhiwadi-Moga Transmission Line along with associated bays at Moga and Bhiwadi end including 2 numbers 63 MVAR line reactor at Moga end; and
Asset-IV: 80 MVAR Bus Reactor at Bhiwadi Sub-station.
 - b. The Commission vide order dated 9.2.2016 in Petition No. 101/TT/2015 combined all the four transmission assets, trued-up the transmission tariff of 2009-14 tariff period and approved the transmission tariff for 2014-19 tariff period. The effective COD for the Combined Asset was approved as 1.4.2010 and the same is claimed in this petition.



- c. The cost allowed for the transmission assets as on 1.4.2014 vide order dated 9.2.2016 in Petition No. 101/TT/2015 has been claimed in the instant petition. There is no cost over-run as the capital cost claimed is within the FR apportioned cost.
 - d. Additional Capital Expenditure (ACE) during 2015-16, 2016-17 and 2017-18 has been claimed. No ACE is claimed in 2019-24 tariff period.
 - e. The information sought vide Technical Validation letter was filed vide affidavit dated 15.2.2021 wherein the following has been submitted.
 - i. Details of ACE beyond the cut-off date (claimed under Regulation 14(3)(v) of 2014 Tariff Regulations); and
 - ii. Liability Flow Statement, vendor-wise details, justification for ACE and Form-5.
 - f. No reply has been received from any of the Respondents.
 - g. Requested to grant transmission tariff for 2014-19 and 2019-24 tariff periods as claimed in this petition.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

